

**JUDGMENT OF THE INTERNATIONAL COURT OF JUSTICE REGARDING NAGAR-HAVELI AND DADRA**

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):** Sir, I beg to lay on the Table a copy of the judgment of the International Court of Justice regarding Nagar-Haveli and Dadra. [Placed in Library, See No. LT-2113/60].

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Boilers (Amendment) Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 12th April, 1960.”

I lay on the Table of the House the Indian Boilers (Amendment) Bill, 1960, as passed by Rajya Sabha.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
SIXTY-THIRD REPORT**

**Sardar A. S. Saigal (Janjgir):** Sir, I beg to present the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

**ESTIMATES COMMITTEE**

**SEVENTY-FIFTH REPORT**

**Shri Dasappa (Bangalore):** Sir I beg to present the Seventy-fifth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the

Forty-fifth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Community Development—CPA Part IV.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**CLOSURE OF HOSEIERY FACTORIES IN LUDHIANA**

**Shri Raghunath Singh (Varanasi):** Sir, under rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

The situation arising out of the closure of hosiery factories in Ludhiana due to the imposition of import restrictions on yarn and wool tops.

**The Minister of Commerce (Shri Kanungo):** Sir, as it is rather a long statement I would lay it on the Table.

**An Hon. Member:** Copies may be distributed to hon. Members.

**Shri Hem Barua (Gauhati):** I have to seek certain clarifications.

**Mr. Speaker:** The hon. Member may read it and ask a question tomorrow.

**Shri Kanungo:** Sir, with your permission I lay the statement on the Table of the House. [See Appendix IV, annexure No. 38-B].

**12.29 hrs.**

**FINANCE BILL, 1960**

**Mr. Speaker:** The House will now take up the Finance Bill, 1960. As the House is aware, two days have been allotted for all the stages of the Bill. I would like to take the sense of the House as to how these two days should be distributed among the various stages of the Bill.